Page No. 5, Size:(10.25)cms X (8.69)cms.

# कोरोना दिशानिर्देशों के उल्लंघन पर एनएचआरसी ने मांगी कार्रवाई रिपोर्ट

नई दिल्ली, एएनआइ: चुनावों के दौरान कोरोना दिशानिर्देशों के उल्लंघन पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मुख्य चुनाव आयुक्त और केंद्रीय गृह सचिव से कार्रवाई रिपोर्ट (एटीआर) तलब की है। मानवाधिकारों के जाने-माने वकील और सुप्रीम कोर्ट के अधिवक्ता राधाकृष्ण त्रिपाठी की याचिका पर एनएचआरसी ने दोनों अधिकारियों को रिपोर्ट दाखिल करने के लिए चार हफ्ते का समय दिया है।

त्रिपाठी ने अपनी याचिका में कहा

कि अनियंत्रित चुनावी रैलियों, विरोध प्रदर्शनों और सभाओं ने 'दो गज की दूरी, मास्क है जरूरी' के नारे को विफल कर दिया है और ये आयोजन ही देश में कोरोना संक्रमण के बढ़ते मामलों के लिए जिम्मेदार हैं। उन्होंने दावा किया कि राजनीतिक और चुनावी प्रक्रिया पर नियंत्रण और नियमन में चुनाव आयोग, भारत सरकार और राज्य सरकारों की कथित निष्क्रियता, लापरवाही और विफलता की वजह से ही कोरोना का संक्रमण बढ़ रहा है और लोग परेशान हो रहे हैं।

#### NHRC issues notice on election process flouting Covid guide

https://www.bignewsnetwork.com/news/268597442/nhrc-issues-notice-on-election-process-flouting-covid-guide

ANI

10th April 2021, 23:19 GMT+10

By Suchitra Kalyan MohantyNew Delhi [India], April 10 (ANI): The National Human Rights Commission (NHRC) has sought for an Action Taken Report (ATR) from the Chief Election Commissioner and the Union Home Secretary over alleged Covid guidelines violation, while the electoral process is still going on in several States and Union Territories in the country.

Acting on the petition filed by noted human rights lawyer and Supreme Court advocate, Radhakanta Tripathy, the Apex Human Rights Panel (NHRC) sought a report from both the authorities within four weeks. Tripathy pointed out that unregulated election rallies, mass protest and get-togethers frustrates the slogan of "Do Gaj Duri, Mask hei Zaruri" and is responsible for surge of coronavirus in India. Due to the alleged inaction, negligence and failure of the Election Commission of India (ECI) and Government of India and UT governments to check, regulate political and electoral process, especially, corona infections have been increasing and people have been suffering immensely, Tripathy claimed. Tripathy said they are subjected to Corona infection due to the alleged failure of the ECI and the State machineries. Pre-cautionary measures, tracing, tracking and vaccinating remain like a mirage for the Voters and poor people at large. This amounts to serious human rights violation during the pandemic in India, Tripathy contended. Seeking intervention of the NHRC on a war footing, Tripathy stated that more than 41 countries in the world have delayed and post postponed their elections. In India without tracking, tracing and vaccinating the positive patients the Election Commission of India, States and UTs are allowing public gathering in various forms. Even there is no "Do Gaj Duri" in any public gatherings and transport system in Delhi or any other places in India. After lodging his grievance before the ECI, Tripathy rushed to the NHRC for urgent action over the issue. On earlier occasion use of child labour in electoral process was stopped by similar intervention by Tripathy. After lodging his grievance before the ECI, Tripathy rushed to the NHRC for urgent action over the issue. On earlier occasion use of child labour in electoral process was stopped by similar intervention by Tripathy. The ECI has not taken any appropriate steps to ensure safe election from the Covid-19 point of view. The Union Government and the State Governments have notified a limit unreasonably the number of people in funerals, death rituals, a rarest human right ensuring dignity after death, Marriages etc, he said. However, on the other hand, there is no limit of public gatherings in election rallies at any place where elections, by-election or local body elections across India, he added. Elections are being held in West Bengal, Assam, Tamil Nadu, Kerala and Puducherry, in the country amid rising corona virus cases in India. Voting is going on in five states. There are night curfew and other methods of restraint by the Governments for public at

#### BIG NEWS NETWORK, Online, 11.4.2021

Page No. 0, Size:(0)cms X (0)cms.

large to combat spread of Corona but the same goes in vein for elections. This amounts to serious discrimination among Public and right to life have been blatantly violated, Tripathy claimed.

The failure of the ECI and all the State and UT Governments flouts the fundamental rights ensured to every citizen of India under Article 14 and 21 of Constitution of India, he said. Tripathy requested the NHRC to act on a war footing and sought comprehensive report with detailed compilation of the issues as discussed in the Petition, from the Chief Election Commissioner of India, Secretary, Ministry of Home Affairs and Chief Secretaries of all the States and Union territories.

Tripathy sought for an urgent direction to conduct COVID test compulsorily for all the candidates, political leaders (involved in election process), star campaigners, booth agents of political parties, the people and officials involved in the electoral process and ensure appropriate health care initiated to track, trace and vaccinate the participants in the electoral process, he said.

The petitioner also requested the NHRC to ensure compensation for the voters who suffer due to negligence of Election Officials and lack of necessary precautionary measures need. (ANI)

# Lawyer Of Security Guard Petitions Human Rights Commission Over Assault By CCT Chairman

http://saharareporters.com/2021/04/10/lawyer-security-guard-petitions-human-rights-commission-over-assault-cct-chairman

In a petition dated April 6, 2021, and addressed to the NHRC's secretary, the lawyer accused the CCT Chairman of abuse of power, assault, torture and xenophobia.

Samuel Ihensekhien, lawyer to Clement Sagwak, a security guard recently assaulted in Abuja, has dragged the embattled Code of Conduct Tribunal Chairman (CCT), Umar Danladi, before the National Human Rights Commission (NHRC).

In a petition dated April 6, 2021, and addressed to the NHRC's secretary, the lawyer accused the CCT Chairman of abuse of power, assault, torture and xenophobia.

The petition, obtained by SaharaReporters, enunciated the unruly action and unprofessional conduct of Danladi, which attracted the attention of passersby and sympathizers who came to rescue the security guard from him.

The lawyer explained how the CCT boss was bent on intimidating anybody who attempts to give information on the matter.

Ihensekhien noted that the petition against the CCT Chairman was one of the many legal actions to be taken to get justice for the assaulted security guard.

He added that he had concluded plans to file more suit in a court of competent jurisdiction to get justice for the victim.

Danladi was, on March 29, 2021, spotted in a now-viral video assaulting the security guard for asking him to repark his car appropriately.

# Covid: NHRC notice to EC, govt on 'unregulated' poll gathering

https://timesofindia.indiatimes.com/india/covid-nhrc-notice-to-ec-govt-on-unregulated-poll-gatherings/articleshow/82007397.cms

BHUBANESHWAR: The National Human Rights Commission (NHRC) has sought an action taken report (ATR) from the Chief Election Commissioner (CEC) and Union home secretary over Covid guidelines violations in the electoral process in different states and UTs. Acting on a petition filed by Odisha native human rights lawyer Radhakanta Tripathy, the apex rights watchdog on Friday asked the authorities for a response within four weeks. While polling for assembly elections in states such as Kerala, Tamil Nadu, Puducherry and Assam has ended recently, West Bengal has voted in four of its eightphases. By-elections in 14 assembly seats, along with Pipili in Odisha, are scheduled on April 17. The petitioner pointed out that while there are night curfews as the methods of restraint by the government for public at large, there is no such restrictions for poll gatherings which amounts to serious discrimination among public and blatantly violated the right to life ensure to every citizen of India under Article 14 and 21 of the Constitution of India. Pointing out that the Union government and the states have notified to limit the number of people in funerals and marriages, there is no limit of public gatherings in election rallies at any places where elections, byeelection or local body elections across India are being held

The petition prayed for conducting compulsory tests of all the candidates, political leaders, star campaigners, people and officials involved in the electoral process. He also sought implementation of social distancing norms in letter and spirit and a holistic provision for voters in India during the current pandemic situation. Tripathy pointed out that unregulated election rallies, mass protest and get-togethers frustrate the slogan of "Do Gaj Duri, Mask hei Zaruri" and is responsible for surge in Corona cases in India. He alleged failure of the Election Commission of India and the state machineries for the surge in cases. Alleging that pre-cautionary measures such as tracing, tracking and vaccinating remain like a mirage for the voters, Tripathy in his petition pointed out that the same amounts to serious human rights violation during the pandemic. Seeking the NHRC intervention on a war footing, Tripathy stated that more than 40 countries in the world have delayed and post postponed their national elections while 78 countries have deferred sub national elections due to Covid-19

### च्नावप्रक्रियामें कोरोनादिशा-निर्देशों का उल्लंघन, NHRC

## नेमुख्यचुनावआयुक्तसेमांगाजवाब

https://www.aajtak.in/india/news/story/nhrc-issues-notice-on-election-process-flouting-covid-guidelines-lbs-1236708-2021-04-10

देशभरमें कोरोनाकी दूसरील हरके बीच कई राज्यों में विधानसभा चुनाव हो रहे हैं. वहीं,

राष्ट्रीयमानवाधिकारआयोग (एनएचआरसी) नेदेशकेकईराज्योंमेंचलरहीचुनावीप्रक्रियाओंमेंकोविडिदशा-निर्देशकेकथितउल्लंघनोंपरमुख्यचुनावआयुक्तऔरकेंद्रीयगृहसचिवसेएक्शनटेकनिरपोर्ट (एटीआर) मांगीहै. दरअसल,

आयोगनेयहफैसलासुप्रीमकोर्टकेवरिष्ठवकीलराधाकांतित्रपाठीकीयाचिकापरिलयाहैऔरचारसप्ताहमेंरिपोर्ट मांगीहै.त्रिपाठीकातर्कहैकिचुनावीरैलियांऔरसार्वजिनकप्रदर्शन 'दोग़ज़दूरी, मास्कहैज़रूरी' केनारेकोविफलकररहीहैंऔरयेभारतमेंकोरोनावायरसकेबढ़तेमामलोंकेलिएज़िम्मेदारहैं. उनकाकहनाहैकिचुनावआयोग, केंद्रऔरराज्यसरकारोंकीचुनावीप्रक्रियामेंकथितिनिष्क्रियता, लापरवाहीऔरविफलताकेकारणकोरोनासंक्रमणकेमामलेबढ़रहेहैंऔरइसीकारणअधिकलोगकोरोनाकीचपेट मेंआरहेहैं.

वहीं,

बातकरंदेशमंबढ़तेकोरोनावायरसमामलोंकीतोदेशमंकोरोनाकेनएमामलेलगातारनएरिकॉर्डबनारहेहैं.शनिवा रकोदेशभरमंकोरोनाके 1 लाख 45 हजारसेज्यादानएमामलेसामनेआएहैं.वहीं, मौतकाआंकड़ाभीलगातारबढ़रहाहै.देशमंपिछले 24 घंटेमंइसवायरससे 794 मौतंहुईहैं.कोरोनाकेबढ़तेकहरकोदेखतेहुएकईराज्योंमंसख्तीलागूकरदीगईहै.महाराष्ट्र, मध्यप्रदेशसहितकईराज्योंमंलॉकडाउनलगायागयाहै.महाराष्ट्रमेआजवीकंडलॉकडाउनहै.वहींमध्यप्रदेशकेक ईशहरोंमंलॉकडाउनबढ़ादियागयाहै.उत्तरप्रदेशकेकईजिलोंजैसेनोएडा, गाजियाबादमंनाइटकपर्यूकीघोषणाकीगईहै.

Page No. 0, Size:(0)cms X (0)cms.

# एक्शनमंमानवाधिकारआयोग, चुनावोंमेंकोरोनाके उल्लंघनपरमांगीरिपोर्ट

https://hindi.oneindia.com/news/india/nhrc-issues-notice-on-aseembly-election-process-covid-guidelines-fail-612615.html

नईदिल्ली: राष्ट्रीयमानवाधिकारआयोग (NHRC)

नेमुख्यचुनावआयुक्तऔरकेंद्रीयगृहसचिवसेकोविडकेदिशा-निर्देशोंकेउल्लंघनपरकार्रवाईकीरिपोर्ट (ATR) मांगीहै।मानवाधिकारऔरसुप्रीमकोर्टकेवकीलराधाकांतित्रपाठीकीतरफसेदायरयाचिकापरकार्रवाईकरतेहुए शीर्षमानवाधिकारपैनल (एनएचआरसी) नेदोनोंअधिकारियोंसेचारसप्ताहकेभीतरिपोर्टमांगीहै।

### चुनाव:

## रोनादिशानिर्देशोंके उल्लंघनपरराष्ट्रीयमानवाधिकार आयोगने चुनाव आयुक्तसे मांगीकार्रवाईरिपोर्ट

https://www.amarujala.com/india-news/national-human-rights-commission-seeks-action-report-on-violation-of-corona-guidelines-in-elections

राष्ट्रीयमानवाधिकारआयोग (एनएचआरसी)

नेचुनावप्रचारकेदौरानकोरोनादिशानिर्देशोंके उल्लंघनकेमामलेमें मुख्यचुनाव आयुक्त औरगृहसचिवसेकार्रवा ईरिपोर्टमांगीहै। आयोगनेजवाबदेनेके लिएदोनों अधिकारियों को चारसप्ताहकासमयदियाहै।

मानवाधिकारोंकेजानेमानेवकीलऔरसुप्रीमकोर्टकेअधिवक्ताराधाकांतित्रपाठीकीयाचिकापरआयोगनेदोनों अधिकारियोंसेएटीआरतलबकीहै।त्रिपाठीनेकहाहैकिचुनावप्रचारकेदौरान 'दोगजदूरीमास्कहैजरूरी' केनारेकीजमकरधिज्जयांउडरहीहैं।

उन्होंनेदावाकियाकिराजनीतिकऔरचुनावीप्रक्रियापरनियंत्रणऔरनियमनमेंचुनावआयोग, भारतसरकारऔरराज्यसरकारोंकीकथितनिष्क्रियता, लापरवाहीऔरविफलताकीवजहसेकोरोनासंक्रमणबढ़रहाहै।

Page No. 13, Size:(6.40)cms X (9.02)cms.

### एनएचआरसी ने मांगी रिपोर्ट

नई दिल्ली : चुनावों के दौरान कोरोना दिशानिर्देशों के उल्लंघन पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मुख्य चुनाव आयुक्त और केंद्रीय गृह सचिव से कार्रवाई रिपोर्ट तलब की है। मानवाधिकारों के जाने-माने वकील और सुप्रीम कोर्ट के अधिवक्ता राधाकृष्ण त्रिपाठी की याचिका पर एनएचआरसी ने दोनों अधिकारियों को रिपोर्ट दाखिल करने के लिए चार हफ्ते का समय दिया है।(एएनआइ)

Page No. 15, Size:(6.23)cms X (8.52)cms.

### एनएचआरसी ने मांगी रिपोर्ट

नई दिल्ली: चुनावों के दौरान कोरोना दिशानिर्देशों के उल्लंघन पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मुख्य चुनाव आयुक्त और केंद्रीय गृह सचिव से कार्रवाई रिपोर्ट तलब की है। मानवाधिकारों के जाने—माने वकील और सुप्रीम कोर्ट के अधिवक्ता राधाकृष्ण त्रिपाढी की याचिका पर एनएचआरसी ने दोनों अधिकारियों को रिपोर्ट दाखिल करने के लिए चार हफ्ते का समय दिया है।(एएनआइ)